

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.85/GT/2016

Coram:

**Shri P.K.Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S Bakshi, Member
Dr. M.K.Iyer, Member**

Date of Order: 24th April, 2018

In the matter of

Petition under section 62 and 79 (1) (a) of the Electricity act, 2003 read with chapter-V of the CERC (Conduct of Business) Regulations, 1999 for approval of tariff of Patratu Thermal Power Station for the period from the date of takeover i.e. 1.4.2016 to 31.3.2019.

And

In the matter of

Patratu Vidyut Utpadan Nigam Limited
Patratu Thermal Power Station
P.O Patratu, Dist- Ramgarh
Jharkhand

.....Petitioner

Vs

Jharkhand Bijlee Vitran Nigam Limited
Engineering Building, HEC Township,
Dhurwa, Ranchi

.....Respondents

ORDER

This Petition has been filed by Petitioner, PVUNL for approval of tariff of Patratu Thermal Power Station (hereinafter 'the generating station') for the period from the date of takeover i.e. 1.4.2016 to 31.3.2019 in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter 'the 2014 Tariff Regulations').



2. The Petitioner has submitted that Units-1,2,3,5 & 8 are in the process of being phased out as per the recommendations of CEA and hence do not form part of generation capacity. The Petitioner has further submitted that Units 4 & 6 were to be refurbished and subsequently phased out as per the assessment studies. Similarly, Unit- 7 was to be revived after R & M, subject to condition assessment, inspection etc. and Unit- 9 was to be revived which is under R & M. The Petitioner has, however, submitted that Unit- 10 was in operation and was supplying power to the respondent, JBVNL.

3. The Petition was heard on various dates and the Commission had directed the Petitioner to file certain additional information which has since been submitted by the Petitioner. However, since certain changes in the transfer scheme of the generating station were under discussions and yet to be finalized with the beneficiaries, the hearing of the Petition was postponed at the request of the Petitioner.

4. The petitioner has placed on record the CEA letter no. CEA/PLG/PDM/566/2017 dated 23.11.2017, in which the CEA had deleted the said units from the data base of All India Installed Capacity, based on the decision of the Board of Directors of the Petitioner Company on 30.10.2017 to phase out the Units- 4,6,7,9 & 10 of the generating station (comprising of 455 MW) on account of techno-economic reasons.

5. Accordingly, the Petitioner vide letter no. PVUNL/EE/18/25 dated 13.4.2018 has informed the following:

“Consequent upon deletion of balance unit No. 4,6,7,9 & 10 of Patratu Thermal Power Station (PTPS) of Patratu Vidyut Utpadan Nigam Limited (PVUNL) from All India generation capacity vide No. CEA/PLG/PDM/566/2017 dated 23.11.2017 by



CEA, entire PTPS (Units 1 to 10) with all its balance of plant area is to be decommissioned by PVUNL.

In view of the above, it is kindly requested to allow withdrawal of tariff petition (85/GT/2016) filed by PVUNL for determination of tariff for the period 2016-19”

6. In view of the above submissions, the instant petition has been rendered infructuous. Accordingly, the prayer of the Petitioner is allowed and the Petition is dismissed as withdrawn. The filing fee paid in the present Petition shall be adjusted against the Petition, if any, to be filed in future, by the Petitioner.

Sd/-
(Dr. M.K. Iyer)
Member

Sd/-
(A. S. Bakshi)
Member

Sd/-
(A.K.Singhal)
Member

Sd/-
(P.K.Pujari)
Chairperson

